HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THURSDAY, THE TWENTY SEVENTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 165 OF 2025

Writ Appeal under clause 15 of the Letters Patent Preferred Against the Order Dated 25-11-2024 Passed in W.P.no 32592 of 2024 on the file of the High Court.

Between:

1. V. Raj Kumar, S/o V Jagadeashwara Chary aged about 24 years, Occ Student, R/o. H.No. 1-59/3/183, Ambedkar Circle, Kondapur,Telangana-500084.
2. K Laveen Kumar, S/o K Kishan, 7-133, Water Tank, Mancherial, Adilabad, Telangana -504208.

...APPELLANT

AND

1. The State of Telangana, Rep. by its Principal Secretary, Department of Electricity, Secretariat, Hyderabad, Telangana.
2. Chairman and Managing Director, Telangana State Power Generation Corporation Ltd, Vidyut Soudha, Khairtabad, Hyderabad - 500082
3. Chief General Manager (Admn), Telangana State Power Generation Corporation Ltd, Vidyut Soudha, Khairtabad, Hyderabad - 500082

...RESPONDENTS

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct to the respondent No.2 & 3 to add the marks for question ID 170527122 attempted with marked as option 3 and prepare a fresh list of general marks obtained for all candidates, pending disposal of the above writ appeal

IA NO: 3 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct to the respondent No.2 & 3 to cancel the issued final allotment letters to the candidates vide T.G.O.O.No.139/CGM(Adm) /2024 dated 03/01/2025 pending disposal of the above writ appeal

Counsel for the Appellants: SRI. RAMESH BABU VISHWANATHULA

Counsel for the Respondent No.1: GP FOR ENERGY

Counsel for the Respondent NOs.2&3: Ms.UMA DEVI SC FOR TSPGCL

The Court made the following: JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

AND

THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.165 of 2025

JUDGMENT: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri Ramesh Babu Vishwanathula, learned counsel for the appellants, seeks to withdraw this writ appeal with the liberty to file an appropriate application/document before the writ Court.

2. Ms.Uma Devi, learned Standing Counsel for Telangana State Power Generation Corporation Limited for respondent Nos.2 and 3, has no objection.

3. Accordingly, the Writ Appeal is **dismissed as withdrawn** with the liberty prayed for. No order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/-M.MANJULA
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI. RAMESH BABU VISHWANATHULA Advocate [OPUC]
2. One CC to Ms.UMA DEVI SC FOR TSPGCL [OPUC]
3. Two CCs to GP FOR ENERGY,High Court for the State of Telangana. [OUT]
4. Two CD Copies

KKS
BS

HIGH COURT

DATED:27/02/2025

JUDGMENT

WA.No.165 of 2025



DISMISSING THE WRIT PETITION AS WITHDRAWN WITHOUT COSTS

PA
17/3/25